

भारत सरकार
कारपोरेट कार्य मंत्रालय
कार्यालय शासकीय समापक,
दिल्ली उच्च न्यायालय,
आठवा तल, लोकनायक भवन,
खान मार्किट, नई दिल्ली-110003



GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS
OFFICE OF THE OFFICIAL LIQUIDATOR,
HIGH COURT OF DELHI
8TH FLOOR, LOKNAYAK BHAWAN, KHAN MARKET,
NEW DELHI 110003
Website: www.mca.gov.in
www.delhiol.com
Ph: 24693393-24693394,
Email: ol.delhi@mca.gov.in

No. OL/Delhi/Adv Panel/2023/179

Dated: 19/06/2023

NOTICE

Pursuant to the Hon'ble High Court's order dated 26.05.2023 to reconstitute the panel of advocates for the Official Liquidator attached to the High Court of Delhi, the Official Liquidator invites application from eligible candidates for empanelment of advocates for the below mentioned posts. The details regarding no. of vacancies, eligibility for empanelment and the fixed retainer fee payable and other terms & conditions are as under: -

S. No.	Post	No. of Post(s)	Eligibility	Fixed Monthly Retainer
1.	Senior Standing Counsel	01	Registered with the Bar Council of Delhi and should be in active practice in Delhi for not less than 15 years.	Rs. 1,50,000/-
2.	Standing Counsel	04	Registered with the Bar Council of Delhi and should be in active practice in Delhi for not less than 10 years.	Rs. 1,20,000/-
3.	Addl. Counsel	02	Registered with the Bar Council of Delhi and should be in active practice in Delhi for not less than 07 years.	Rs. 85,000/-
4.	Drafting Counsel	03	Registered with the Bar Council of Delhi and should be in active practice for not less than 03 years.	Rs. 75,000/-

1. A Counsel will have the right to private practice which should not however interfere with the efficient discharge of his duties as a Counsel for the Official Liquidator.
2. A Counsel shall not advise any party in or accept any case against the Official Liquidator.
3. The applicants for all the abovesaid posts should furnish recommendations of two Practising Advocates having at least 10 years of practice.
4. The applicants should furnish details of the areas in which they have been practicing and the Courts they are attending to. They should enclose copies of orders showing their appearance before the Hon'ble High Court for the last two years.
5. The term of engagement shall be for a period of two years or until further orders whichever is earlier.
6. Preference shall be given to Advocates, who are having experience of practice in Corporate Laws.
7. A Scheme containing terms & conditions for engagement of Senior Standing Counsel/Standing Counsels/Addl. Counsels/Drafting Counsels is available on the website www.delhiol.com.
8. The applicants before empanelment shall furnish details of their income for the last three years and submit copy of Income Tax Returns (ITR).

Advocates who are interested to be empanelled as above, may submit their applications along with the necessary documents to the Official Liquidator at the above-mentioned address. The last date for submission of applications is 10.07.2023.



(A.K. Mahapatra)
Official Liquidator,
Delhi

**FORMAT OF APPLICATION FOR THE EMPANELMENT OF ADVOCATE ON THE PANEL OF OFFICE OF
OFFICIAL LIQUIDATOR, DELHI**

1	Name in full (IN BLOCK LETTERS)		Attested copy of passport size photograph to be pasted				
2	Post applied for:						
3	Date of Birth (valid documentary proof to be enclosed)						
4	Father's Name						
5	Correspondence Address (Including Telephone Number/ Fax Number/ Email Id.) (Email id is mandatory)						
6	Permanent Address (Including Telephone / Fax Number)						
7	Present Occupation / Profession/ Service						
8	Professional Income /emoluments for the last three year (give year- wise details)						
9	Education qualification in the reverse chronological order: (self- attested copies of Degree/ Diploma to be attached)						
	Name of University/ Equivalent Institution	Degree	Year of Passing	Percentage of Marks Obtained	Academic Distinction	Subject / Specialisation	
10	State whether the relevant eligibility criteria satisfied for Advocate						
11	<p>Details of professional career (As applicable) :- Advocate:-</p> <p>(a) Date of enrolment, (b) Actual number of year of practice (c) Places and / or the courts before whom practised and period, (d) Details of nature of practice – civil, criminal , constitutional, taxation, labour, company, service etc. (e) The applicants should furnish the areas in which they have been practicing and the Courts they are attending to. They should enclose copies of orders showing their appearance before Hon'ble High Court for last two years. (f) Particulars of important cases under the Companies Act, in which the applicant appeared as Counsel. (g) Field of specialization, if any.</p> <p>(Copies of relevant supporting documents. Along with those establishing eligibility, to be enclosed).</p>						

12	Any other special qualifications or experiences or publications to the applicant's credit (attach separate sheet, if required)	
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It is certified that the information furnished above is correct and true to the best of my knowledge. In the event of my selection, I shall abide by the terms and conditions of services attached to the post as and when framed by the Official Liquidator.

Place:-

Date:-

(Signature)

Name _____